

List this matter on 28.03.2022.

In the meantime, the Registry is directed to verify the fact stated across the Bar that the respondent-Union of India has filed reply affidavit yesterday and rejoinder has also been filed by the petitioner(s). The copies thereof be circulated alongwith paperbook(s).

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)